

**REVISED FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
SANKALP SIDDHI DEVELOPERS PRIVATE LIMITED  
OPERATING IN REAL ESTATE INDUSTRY AT MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>SL.</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sankalp Siddhi Developers Private Limited PAN: AAOCS9724Q CIN: U70102MH2010PTC209143
2.	Address of the registered office	Ground floor, Rajpipla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400054
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Ground floor, Rajpipla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400054
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Furiner details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on <a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on <a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>
10.	Last date for receipt of expression of interest	25-01-2025
11.	Date of issue of provisional list of prospective resolution applicants	28-01-2025
12.	Last date for submission of objections to provisional list	30-01-2025
13.	Date of issue of final list of prospective resolution applicants	01-02-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-02-2025
15.	Last date for submission of resolution plans	05-03-2025*
16.	Process email id to submit Expression of Interest	<a href="mailto:ssdplcirp@gmail.com">ssdplcirp@gmail.com</a>

**Notes:**

1. Prospective Resolution applicant who had participated in the invitation of EOI published on 14.07.2024, their EOI and Resolution plan documents are still valid and the same will be treated as EOI documents under this EOI process.

2. \*Subject to approval of extension of CIRP by NCLT.

Date : 10.01.2025

Place : Mumbai



**Arun Kishanta Bagaria**  
**Reg. No.: IBBI/IP-N00278/2017-18/10836**  
701, Stanford, SV Road,  
Andheri West, Mumbai 400058  
ssdplcirp@gmail.com

FORM NO. 14 [See Regulation 33(2)]  
Through Regd. AD/Speed Post, affixation, Dasti

### DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI

Ministry of Finance, Government of India  
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai - 400 005

#### DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

Exhibit No. 9  
R.P. No. 60 of 2024  
Next Date: 24.02.2025  
...Certificate Holder

**Canara Bank**  
Versus  
**M/s. Shree Sadguru Tours & Travels**  
...Certificate Debtor

M/s. Shree Sadguru Tours & Travels, Through Proprietor Mr. Revan R Burale Occp. Business having address at House No. 1301/1, Anand Nagar, Kalwa, Thane. This is to notify that a sum of Rs. 11,44,138 (Rupees Eleven Lakhs Forty Four Thousand One Hundred Thirty Eight only) has become due from you as per ibid Recovery Certificate drawn up in O.A. No. 107/2021 by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Mumbai. The applicant is entitled to recover the sum of Rs. 11,44,138 (Rupees Eleven Lakhs Forty Four Thousand One Hundred Thirty Eight only) with cost of Rs. 34,500/- (Thirty Four Thousand Five Hundred only) along with future interest @ 11.95% per annum w.e.f. 11th June 2018 till recovery from the C.D. No. 1.

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

In additions to the sum aforesaid, you will also be liable to pay:  
(a) Such interest as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.  
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other process and all other proceedings taken for recovering the amount due.

You are hereby ordered to appear before the undersigned on 24.02.2025 at 2.30 p.m. for further proceedings.  
Given under my hand and the seal of this Tribunal, on this date: 07.01.2025.

**Seal** Bhavishya Kumar Azad  
Recovery Officer, DRT - II, Mumbai

### CAUTION NOTICE / PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN  
As the Solicitors & Advocates for JEWEL IN THE LOTUS TRUST (Registered) (hereinafter referred to as "the Trust"), having its Registered Office at IVC Rd, Devanahalli, Bengaluru, State: Karnataka, Pin Code: 562 110, we hereby issue this public notice to inform the general public that Mr. Ravi Gerard (hereinafter referred to as "the Subject Individual") has been TERMINATED from his position as Trustee of the Trust and is NO LONGER associated with the Trust in ANY CAPACITY or MANNER whatsoever.

We are instructed by our clients, the Trust, to bring the following material facts to the public notice:-

WHEREAS:

- The Subject Individual is currently facing trial for fraud and criminal charges, pursuant to FIR registered with the Bangalore Police;
- Our Client has informed us that the Subject Individual was held in police custody for a period of thirty-eight (38) days following his arrest by the Bangalore Police;
- As per our clients' instructions, the Subject Individual is presently released on conditional bail, and the investigating authorities have filed a detailed Charge Sheet comprising of over 1,000 pages. Forensic Examination has revealed evidence of forgery of the Founder's signatures in documents pertaining to the Subject Individual's appointment as Trustee. Furthermore, we are informed that the late co-founder, Mr. Ram, has confessed to the forgery and misappropriation of Trust funds during police investigation;
- The Subject Individual has been legally and officially removed from his position as trustee of the Trust with effect from August, 2022, via a Board Resolution authorized by the Founder-Settlor dated August 7, 2021, (07.08.2021);
- Our clients have apprised us that the Subject Individual is allegedly attempting to sell and/or alienate and/or create third party rights in various properties belonging to the Trust by falsely representing himself as a Trustee, despite having no authority to do so.

THE GENERAL PUBLIC IS HEREBY CAUTIONED THAT:

- The Subject Individual has NO AUTHORITY whatsoever to represent the Trust or conduct any transactions on behalf of the Trust;
- Any agreements, negotiations, or transactions entered into with the Subject Individual regarding Trust properties shall be NULL AND VOID ab initio and not binding upon our clients;
- Our clients shall NOT BE LIABLE for any financial or other obligations arising from unauthorized dealings with the Subject Individual;
- Any person(s) dealing with the Subject Individual in matters relating to Trust properties does so at their own risk, cost, and consequences.

We hereby call upon all person(s) who:

- Are approached by the Subject Individual regarding sale/purchase of Trust properties;
- Have information about any unauthorized dealings by the Subject Individual;
- Have entered into any agreement with the Subject Individual regarding Trust properties;
- Immediately communicate the same to us at:

M/s. Udaipuri & Co. Solicitors & Advocates, Office No. 13, 1st Floor, Deccan Court, 259, Swami Vivekananda Road, Next to Shroff Eye Hospital, Bandra West, Mumbai 400 050. Mobile: 98200 65619 Email: uzaipuri@gmail.com

TAKE FURTHER NOTICE that our clients have instructed us to initiate strict legal action against any person(s) found to be colluding with the Subject Individual in unauthorized dealings involving Trust properties.

Issued By: M/s. Udaipuri & Co., Solicitors & Advocates, Advocates for Jewel in The Lotus Trust.

For M/s. Udaipuri & Co., Solicitors & Advocates, Advocates for Jewel in The Lotus Trust.  
Place: Mumbai, Date: 10.01.2025.

FORM NO. 14 [See Regulation 33(2)]  
Through Regd. AD/Speed Post, affixation, Dasti

### DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI

Ministry of Finance, Government of India  
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai - 400 005

#### DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

Exhibit No. 9  
R.P. No. 20 of 2024  
Next Date: 03.02.2025  
...Certificate Holder

**Canara Bank**  
Versus  
**M/s. Shree Ganesh Travels & Transport**  
...Certificate Debtor

M/s. Shree Ganesh Travels & Transport Through Proprietor Mr. Sachin Machindra Shinde, having address at H.No.2341, A.S. Nagar, Samaj Mandir, Ram Nagar, Diva, Navi Mumbai.

This is to notify that a sum of Rs. 12,21,300 (Rupees Twelve Lakhs Twenty One Thousand Three Hundred only) has become due from you as per ibid Recovery Certificate drawn up in O.A. No. 476/2021 by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Mumbai. The applicant is entitled to recover the sum of Rs. 12,21,300 (Rupees Twelve Lakhs Twenty One Thousand Three Hundred only) with cost of Rs. 36,750/- (Thirty Six Thousand Seven Hundred & Fifty only) along with future interest @ 10.05% per annum simple w.e.f. 28th May 2018 till recovery from the C.D. No. 1.

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

In additions to the sum aforesaid, you will also be liable to pay:  
(a) Such interest as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.  
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other process and all other proceedings taken for recovering the amount due.

You are hereby ordered to appear before the undersigned on 03.02.2025 at 2.30 p.m. for further proceedings.  
Given under my hand and the seal of this Tribunal, on this date: 01.01.2025.

**Seal** S. K. Sharma  
Recovery Officer, DRT - II, Mumbai

### PUBLIC NOTICE

IN THE PUBLIC TRUSTS REGISTRATION OFFICE  
GREATER MUMBAI REGION, MUMBAI.  
Sasmira Building, Sasmira Road,  
Worli, Mumbai - 400 030.

Application No. ACC/VII/118/2023  
Under Section 50A(2) The Maharashtra Public Trusts Act, 1950  
Filed by: Shri. Nilesh Prasanna Vaidya, Vidya Mandir Mandal, Mahim, Mumbai

In the matter of "Vidya Mandir Mandal, Mahim, Mumbai"  
P.T.R. No. F - 88 (BOM) AND  
"Chandraseniya Pragat Shikshan Sanstha"  
PTR No. F22901 (Mumbai)

To,  
All concerned having interest

WHEREAS the above applicant of the above trust has filed an Application for Amalgamation of Chandraseniya Pragat Shikshan Sanstha (PTR No. F 22901 (Mumbai) which is to be amalgamated with "Vidya Mandir Mandal, Mahim, Mumbai" PTR No. F - 88 (Mumbai) with all its assets and liabilities to be transferred in the name of "Vidya Mandir Mandal, Mahim, Mumbai" by setting a common scheme and an inquiry is to be made by the Ld. Assistant Charity Commissioner - VII, Greater Mumbai Region, Mumbai, viz.

- Whether The Trust viz. Chandraseniya Pragat Shikshan Sanstha PTR No. F 22901 (Mumbai) to be amalgamated with "Vidya Mandir Mandal, Mahim, Mumbai" PTR No. F - 88 (Mumbai) with all its assets and liabilities to be transferred in the name of "Vidya Mandir Mandal, Mahim, Mumbai" by setting a common scheme as per the draft scheme being annexed?
- Whether an amalgamated trust to be known as "Vidya Mandir Mandal, Mahim, Mumbai" by setting a common scheme as per the draft scheme being annexed?

This is to call upon you to submit your objection if any, in the matter before the Ld. Assistant Charity Commissioner - VII, Greater Mumbai Region, Mumbai at the above address within 30 days from the date of publication of this notice.

Given under my hand and seal of the Hon'ble Joint Charity Commissioner, Greater Mumbai Region, Mumbai.  
This day 3<sup>rd</sup> of the month of January 2025 Sd/- 03.01.2025

(I/C) Superintendent - (Judicial)  
Public Trusts Registration Office,  
Greater Mumbai Region, Mumbai.

### AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLC034297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

#### AUCTION NOTICE

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of AAVAS FINANCIERS LIMITED Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis. The details of the cases are as under.

Name of Borrowers/Co-Borrowers/Guarantors/Mortgagors	Dues As on	Date of Auction/2nd Demand Notice	Date of Possession	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of Auction	Place of Tender Submission, Tender Open & Auction at Aavas Financiers Ltd.
KIRAN ANAND SAWANT, KANYA KIRAN SAWANT, ANAND BALKRISHNA SAWANT GUARANTOR: SURENDRA SHIVA SAWANT (AC NO.) LNBRS00316-170023476	Rs. 7,74,720.00/- DUES AS ON 06 JAN 2025	14 FEB 24 Rs. 606268/- DUES AS ON 13 FEB 24	16 AUG 24	FLAT NO10415T FLOORA WINGSAL LILA APT VILLRGI MORE NALLASAPARA THANE PIN: 401201 ADMEASURING 21.37 SQ. MTR.	Rs. 565360/-	Rs. 56536/-	11.00 PM TO 01.00 PM 15 FEB 2025	SHOP NO. 236B, 259B & B237, B258, 2ND FLOOR, OJASWAL EMPIRE, ARIHANT E-TYPE, TAL-DIST- PALGHAR-BOISAR-401501, MAHARASHTRA-INDIA
LAXMAN BABAN UGALE, Mrs. SONAL ANKUSH KANGANE GUARANTOR: SAGAR KISAN KHAVALI (AC NO.) LNTHA00321-220210005	Rs. 19,06,837.00/- DUES AS ON 06 JAN 2025	26 DEC 23 Rs. 1613650/- DUES AS ON 26 DEC 23	6 AUG 24	FLAT NO. 003, GROUND FLOOR, SUKH VASTU RESIDENCY PHASE III, SURVEY NO. 76/7 HISSA NO. 7, AT VILLAGE BAPGAON-DEVRUNG, TALUKA BHIWANDI, DISTRICT THANE, WITHIN THE LIMITS OF GRAMPANCHAYAT BAPGAON/DEVRUNG ADMEASURING 580 SQ. FT. EQUIVALENT TO 53.88 SQ.MTRS BUILT UP AREA PIN CODE-421302	Rs. 1437996/-	Rs. 143800/-	11.00 PM TO 01.00 PM 15 FEB 2025	1ST FLOOR, A.D.J. RESIDENCY, ROYAL HOUSE, BEHIND WOOD MALL, LBS MARG, THANE (W)-400601, MAHARASHTRA-INDIA
RAEES MUKHTAR SHAIKH, SANA RAEES SHAIKH (AC NO.) LNPV02122-23026248 & LNPV09322-230271056	Rs. 15,19,897.00/- & Rs. 3,90,390.00/- DUES AS ON 06 JAN 2025	16 MAY 24 Rs. 1395081/- & Rs. 337626/- DUES AS ON 14 MAY 24	30-AUG-24	FLAT NO. 305 ON THE 3RD FLOOR, B-WING, THE GREEN CREST, SURVEY NO. 134, HISSA NO. 1/A/1/2 AND SURVEY NO. 134 HISSA NO. 1/A/2, OF VILL- TALOJEMAJKUR, TALUKA- PANVEL, DIST- RAJGAON MAHARASHTRA ADMEASURING 19.012 SQ. MTR.	Rs. 1649840/-	Rs. 164984/-	11.00 PM TO 01.00 PM 15 FEB 2025	NEELKANT LANDMARK, 5TH FLOOR, OFFICE NO.502, BEHIND ORION MALL, NEAR ST STAND, OLD PANVEL-410206, MAHARASHTRA-INDIA
PRASAD SHRIKRISHNA VETURKAR, USHABEN MAHENDRABHAI TARAR (AC NO.) LNBROV2219-200137955	Rs. 16,44,979.00/- DUES AS ON 06 JAN 2025	13 DEC 23 Rs. 1399420/- DUES AS ON 11 DEC 23	17 AUG 24	UNIT NO 55-IB IN SOCIETY KNOWN AS PREENA CHS LTD UNDER BUDD SCHEAM CONSTRUCTED ON PLOT NO F-76 AND SUB PLOT NO 18 SECTOE 12 SITUATED AT VILLAGE KHARGHAR DIST AT NAMI MUMBAI TAL PANVEL DIST RAIGHAD NAVI-402107 ADMEASURING 24 SQ. MTR.	Rs. 4966400/-	Rs. 496640/-	11.00 PM TO 01.00 PM 15 FEB 2025	NEELKANT LANDMARK, 5TH FLOOR, OFFICE NO.502, BEHIND ORION MALL, NEAR ST STAND, OLD PANVEL-410206, MAHARASHTRA-INDIA

**Terms & Conditions:** 1) The person, taking part in the tender, will have to deposit his offer in the tender form provided by the AFL which is to be collected from the above branch offices during working hours of any working day, super scribing "Tender Offer for name of the property" on the sealed envelope along with the Cheque/DD/pay order of 10% of the Reserve Price as Earnest Money Deposit (EMD) in favour of AAVAS FINANCIERS LIMITED payable at Jaipur on/before time of auction during office hours at the above mentioned offices. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of AAVAS FINANCIERS LIMITED. The inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful. 2) The successful bidder will deposit 25% of the bidding amount adjusting the EMD amount as initial deposit immediately or within 24hrs after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 25% towards initial payment, the entire EMD deposited will be forfeited & balance amount of the sale price will have to be deposited within 30 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited. 3) The Authorised officer has absolute right to accept or reject any bid or adjourn/postpone the sale process without assigning any reason therefor. If the date of tender depositing or the date of tender opening is declared as holiday by Government, then the auction will be held on next working day. 4) For inspection and interested parties who want to know about the procedure of tendering may contact AAVAS FINANCIERS LIMITED 201, 202, IInd Floor, South End Square, Mansarovar Industrial Area, jaipur-302020 or Honey Kumar - 7849910473 or respective branch during office hours. Note: This is also a 15/30 days notice under Rule 9(1)(8)(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts about tender inter se bidding sale on the above mentioned date. The property will be sold, if their out standing dues are not repaid in full.

Place : Jaipur Date : 10-01-2025 Authorised Officer Aavas Financiers Limited

### POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45649630000991	1) Pravin Madhukar Kamble (Borrower), 2) Akshata Pravin Kamble (Co-Borrower), 3) Madhukar Dnyanu Kamble (Co-Borrower)	13.09.2024 Rs.2,44,771.04 (Rupees Two Lakhs Forty Four Thousand Seven Hundred Seventy One and Four Paise Only) as of 10.09.2024	Date: 07-01-2025 Time: 02:30 PM Symbolic Possession
2	32369440000285 & 45689630000081	1) Rajendra Maratha Khanawal, Prop. Abhijeet Arun Wagh (Borrower), 2) Anol Arun Wagh (Co-Borrower), 3) Rekha Madan Vyavhare (Co-Borrower), 4) Jayshri Arun Wagh (Co-Borrower), 5) Megha Kailas Kanade (Co-Borrower)	19.10.2024 Rs.68,06,675.02 (Rupees Sixty Eight Lakhs Six Thousand Six Hundred Seventy Five and Two Paise Only) as of 16.10.2024	Date: 09-01-2025 Time: 10:50 AM Symbolic Possession

**Description of the Property:** All that piece and parcel of the immovable property being Land Admeasuring 121.14 Sq.mtrs., being and situate at Miklat No.275, Nr. Marathi School, Kasaba Bargaon, Tal. Panhala, Dist. Kolhapur-416000. On or towards: Towards East by: Road, Towards West by: Residential House of Mr. Madhukar Dnyanu Kamble, Towards South by: Residential House of Mr. Shahaji Mahadev Kamble, Towards North by: Residential House of Mr. Sadashiv Mahadev Kamble.

**Description of the Property:** All that piece and parcel of the immovable Property Admeasuring Survey No.22/5B/1+6B/2/1, Plot No.6, having Area of 285.11 Sq.mtr., 7, having Area of 282.23 Sq.mtr., 8, having Area of 282.23 Sq.mtr., 9, having Area of 279.35 Sq.mtr., "Kadam Menton Apartment", Building-B, 2nd Floor, Flat No. Wing-B-201, having Area of 69.70 Sq.mtr. & Carpet Area of 40.82 Sq.mtr., 202, having Area of 40.82 Sq.mtr. & Carpet Area of 15.09 Sq.mtr., 203, having Area of 54.40 Sq.mtr. & Carpet Area of 30.24 Sq.mtr., 303, having Area of 60.40 Sq.mtr. & Carpet Area of 36.24 Sq.mtr., Mauje Agartakli, Dist. Nashik-422011 and the said Bounded as under: On or Towards: Flat No. Wing-B-201; East: Passage & Staircase, West: Side Marginal Space, South: Road Form Marginal Space, North: Flat No.B-202; Flat No. Wing-B-202; East: Passage, West: Side Marginal Space, South: Flat No.B-201, North: Back Marginal Space, Flat No Wing-B-203; East: Unit No.B-203, West: Staircase & Passage, South: Road Form Marginal Space, North: Backside Marginal Space, Flat No. Wing-B-303; East: Unit No.B-303, West: Staircase & Passage, South: Road Form Marginal Space, North: Backside Marginal Space.

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Nashik/ Kolhapur/ Maharashtra Sd/- Authorised Officer,  
Date: 10.01.2025 For Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**  
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahalli, Bangalore-560071. Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukund Nagar, Satara Road, Pune-411037.

### REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANKALP SIDDIHI DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/LLP No.	Sankalp Siddhi Developers Private Limited PAN:AAOCS9274Q CIN:U70102MH2010PTC209143
2	Address of the registered office	Ground floor, Rajpilla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400054
3	URL of website	NA
4	Details of place where majority of fixed assets are located	Ground floor, Rajpilla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400054
5	Installed capacity of main products/services	NA
6	Quantity and value of main products/ services sold in last financial year	NA
7	Number of employees/workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on ssdpcirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on ssdpcirp@gmail.com
10	Last date for receipt of expression of interest	25-01-2025
11	Date of issue of provisional list of prospective resolution applicants	28-01-2025
12	Last date for submission of objections to provisional list	30-01-2025
13	Date of issue of final list of prospective resolution applicants	01-02-2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-02-2025
15	Last date for submission of resolution plans	05-03-2025
16	Process email id to submit Expression of Interest	ssdpcirp@gmail.com

**Notes:**  
1. Prospective Resolution applicant who had participated in the invitation of EOI published on 14.07.2024, their EOI and Resolution plan documents are still valid and the same will be treated as EOI documents under this EOI process.  
2. \*Subject to approval of extension of CIRP by NCLT.

Sd/-  
Arun Kishanlal Bagaria  
Reg. No.: IBB/INP-N00278/2017-18/10836  
701, Stanford, SV Road,  
Andheri West, Mumbai 400058  
Date : 10.01.2025  
Place : Mumbai  
ssdpcirp@gmail.com

### Saraswat Co-operative Bank Limited

74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai-400028  
Tel. No. : +91 8657043713 / 14 / 15

#### POSSESSION NOTICE

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the Authorised Officer of Saraswat Co-operative Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice on the dates mentioned herebelow against each account calling upon the respective Borrower and Mortgagor/Guarantor to repay the amount as mentioned hereinbelow against each account within 60 days from the date of receipt of the notice.

The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken the symbolic possession of the property described herein below in exercise of power conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07th January 2025 & 08th January, 2025 respectively.

The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the said property will be subject to the charge of Saraswat Co-operative Bank Ltd., for the amounts outstanding mentioned herebelow along with the interest and charges.

Sr. No.	Name of the branch	Name of the Borrower/Co-Borrower/ Mortgagor/Guarantor	Description of the property mortgaged (Secured Assets)	Date of Demand Notice	Date of Symbolic possession	Amount outstanding as per demand notice (along with future interest and charges)
1	Parel	Mr. Kadam Mahesh Ambaji (Borrower/Mortgagor) Mrs. Kadam Jaya Mahesh (Co-Borrower/Mortgagor)	Equitable mortgage of Flat no. 3 on ground floor, Admeasuring about 500 Sq. Ft. (Built-up area) in the Building No. B of the society known as "the Hill park Co-op. HSG. SOC. Ltd.", Situated at Jivdani Road, Virar East, Vasai, Palghar-401 305, on and bearing survey no.48, Hissa no.1/2, 4, survey no.51, Hissa no. 7, 8, 9 at village-Virar, Taluka-Vasai, Dist-Palghar owned by Mr. Kadam Mahesh Ambaji & Mrs. Kadam Jaya Mahesh.	05.10.2024	08.01.2025	Rs. 24,09,242/- (Rupees Twenty-Four Lakh Nine Thousand Two Hundred and Forty-Two Only) as on 04.10.2024
2	Dadar East	Mrs. Ambekar Sushma Ramnath (Borrower/Mortgagor) Mr. Ambekar Pamnath Raghunath (Mortgagor/Guarantor)	Equitable mortgage of Flat no. 001, on Ground floor, admeasuring about 198 Sq. Fts. (Carpet Area), in the Society known as "Rajlaxmi CHS LTD", situated at N.C. Kelkar Road, Dadar (West), Mumbai - 400028, on land bearing old cadatral survey No. 236 New Survey No. LB/3903, Old survey No. 265, Final Plot No. 108 of Mahim Division owned by Mrs. Ambekar Sushma Ramnath and Mr. Ambekar Ramnath Raghunath.	25.09.2024	08.01.2025	Rs. 22,41,446/- (Rupees Twenty-Two Lakh Forty-One Thousand Four Hundred and Forty-Six Only) as on 31.08.2024
3	Dadar East	Mr. Ambekar Ramnath Raghunath (Borrower/Mortgagor) Mrs. Ambekar Sushma Ramnath (Mortgagor/Guarantor)	Equitable Mortgage of flat no. A-204, on 2nd floor, admeasuring about 402 Sq. Fts., in the Building No. 2 Wing -F-4, in the society known as "Shankardham Co-op. Hsg. Soc. Ltd.", situated at Sundervan Complex, Andheri-West, Mumbai-400 050. On land bearing CTS no. 626(F). Surety No.41 of village-Oshiwara, Taluka-Andheri, Dist-Mumbai. Owned by Mr. Ambekar Sushma Ramnath and Mr. Ambekar Ramnath Raghunath.	19.10.2024	07.01.2025	Rs. 24,46,377/- (Rupees Twenty-Four Lakh Forty-Six Thousand Three Hundred and Seventy-Seven Only) as on 30.09.2024
4	Chembur	Mr. Veer Jayvant Chandru (Borrower/Mortgagor) Mrs. Veer Roshma Jayvant (Co-Borrower/Mortgagor)	Equitable Mortgage of Core Apartment No- SS-II-A/582, On Ground Floor [Admeasuring Area : 16.393 sq.mtrs. Built Up Area], in Association As "Shree Omkar Ghar Malak Association" Plot No. 09, Sector No. 15, Koparkhairane, Village Koparkhairane Taluka and District Thane owned by Mr. Veer Jayvant Chandru and Mrs. Veer Roshma Jayvant.	06.07.2024	07.01.2025	Rs. 30,64,944/- (Rupees Thirty Lakh Sixty Four Thousand Nine Hundred and Forty Four Only) as on 05.07.2024
5	Barvenagar GHK	Mr. Desai Viraj Rajendra (Borrower) Mrs. Desai Jayashree Rajendra (Co-Borrower/Mortgagor) Mrs. Desai Purnima Viraj (Guarantor)	Equitable Mortgage of Flat No: D/44, 4th Floor, Building "D"[Admeasuring Area : 37 sq. mtrs. Carpet], in "Shrenik Nagar Co-operative Housing Society Limited, Amrut Nagar, Near Amrut Nagar Circle, CTS No. 160, Village Ghatkopar Taluka Kurla, Ghatkopar West, Mumbai - 400 086 owned by Mrs. Desai Jayashree Rajendra.	05.07.2024	07.01.2025	Rs. 45,64,783/- (Rupees Forty Five Lakh Sixty Four Thousand Seven Hundred Eighty Three Only) as on 04/07/2024
6	Tilaknagar Chembur	Mr. Tiwari Uttamkumar Narayan (Borrower/Mortgagor) Mrs. Tiwari Kiran Uttam (Co-Borrower/Mortgagor)	Equitable Mortgage of Flat No. B-301, 3rd Floor, B-Wing, Parking Space No. 14 [Admeasuring Area : 59.68 sq. mtrs. Carpet Area], in "Pawan Landmarks", Survey No. 65, Hissa No. 2/3C, Village - Mouje, Psthah, Boisar West, Palghar - 401 501 owned by Mr. Tiwari Uttamkumar Narayan & Mrs. Tiwari Kiran Uttam.	05.07.2024	08.01.2025	Rs. 25,00,478/- (Rupees Twenty-Five Lakh Four Hundred Seventy-Eight Only) as on 04.07.2024

The Borrower/s/Guarantor/s/Mortgagor/s attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the mortgaged property/i.e., Secured Assets.

Date : 10.01.2025  
Place : Mumbai

Sd/-  
Authorised Officer  
For Saraswat Co-operative Bank Limited

### SYMBOLIC POSSESSION NOTICE

ICICI Bank | Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Hosur Main Road Bangalore-560068

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Shruti Singh/ LBBNG0006096589/ TBBNG0006088586	Schedule 'A' Property (as Above Refereed) All That Piece And Parcel of The Converted Land Bearing Survey No.42/1, With Khata No.285/189/1, Measuring 1 Acre And 10 Guntas (out Of The Total Extent of 1 Acre and 18 Guntas) Situated At Chikkasanna Village, Kasaba Hobli, Devanahalli Taluk, Bangalore Rural District and Converted For Residential Purposes Vide Official Memorandum Adn (S) SR.82/2003-04 Dated 12 April 2004 and Bounded As Follows: East By: Land Belonging To Sri, Naryanappa And Smt. Munirathanna; West By: Land Belonging To Gundu Topu; North By: Sanni Ammanikere Channel; South By: Doddasanna Road, Schedule-B Property (Undivided Share In The Land) 0.89% Undivided Share Equivalent to 483 Sq.ft. Right And Interest In The Schedule-B Property Merged Above With Right to Construct Apartment No.204 On The Second Floor Measuring Super Built Up Area of 1040 Sq. Ft of The Building Complex Called " Sky Gold Jevankeerthi Commanders Aeroview ", For A Consideration of Rs.54,94,100/- (Rupees Fifty Four Lakhs Ninety Four Thousand One Hundred Only), Schedule-C Property Apartment No. A-204 On Second Floor of The Building of Skygold Jevankeerthi Commanders Aeroview", Having E-Khatha No.15030020190101338 Apartment Measuring 1040 Sqft Super Built-up Area One Covered Car Park and Bounded On: East By: Setback Area & Driveway, West By : Passage & A-209 North By: A-203 South By: A-205/ Date of Symbolic Possession On/ 07/01/2025.	27.08.2024 Rs. 59,12,396.32/-	Bangalore

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day

